

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1560

ANSWERED ON:02.12.2014

REGISTRATION OF FIR

Lakhanpal Shri Raghav;Shetty Shri Gopal Chinayya

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received complaints with regard to irregularities/non-registration of First Information Report (FIR) by the State Police Personnel in the country;
- (b) if so, the details thereof and the total number of such cases reported and the action taken against the erring police officers during each of the last three years and the current year, State-wise including Uttar Pradesh;
- (c) whether the Government has any proposal to engage NGOs to help the victims to register their FIR in police stations or at the courts and if so, the details thereof;
- (d) whether the Government has issued any advisory to the States and police departments in this regard;
- (e) if so, the details thereof and the reaction of the State Governments thereto; and
- (f) the other measures taken by the Government to ensure registration of every complaint in future and setting up of an online FIR for reporting complaints?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (f): Some instance of non-registration of FIRs in States have been reported. Specific data is not centrally maintained on action taken against the erring officers. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In the matter of Lalita Kumari Vs Government of Uttar Pradesh & Ors viz Writ Petition (Criminal) No. 68 of 2008, the Hon'ble Supreme Court in its judgment dated 12.11.2013 ruled that registration of FIR is mandatory under Section 154 of Cr.P.C. on certain cases of crime. The Ministry of Home Affairs has issued an Advisory on Compulsory Registration of FIR on 5th February 2014. Further, as the 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies as also for protecting the life and property of the citizens. The Central Government is supporting all the States to set up a mechanism for online filing of complaints under the project 'Crime & Criminal Tracking Network & Systems (CCTNS)'.